

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 743/TT/2025

Subject : Petition for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Combined Asset under “Transmission System Associated with System Strengthening-XVII” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 18 Others.

Petition No. 839/TT/2025

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the Combined Asset under “Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 15 Others.

Petition No. 492/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for “Asset-1: 400 kV Raipur- Rourkela D/C Transmission Line along with extension of Raipur and Rourkela Sub-stations under Eastern-Western inter-regional link” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & 5 Others.

Date of Hearing : **22.7.2026**



Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the course of the hearing, the representative(s) of the Petitioner submitted that the TV letters and respective RoP compliances in these matters have been filed along with the affidavits. He further submitted that the pleadings in the matter have been completed, and requested to determine the tariff in the matters as claimed by the Petitioner.

3. After hearing, the Commission directed as under:

- i) The Respondent(s) to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
- ii) The Petitioner is directed to furnish the following information on an affidavit, within two weeks with an advance copy to the Respondent(s):

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- a) Item-wise unit cost for the ACE claimed against the replacement of the asset for the respective financial years of 2019-24 and 2024-29 tariff period.
 - b) Basis for the estimated cost of the ACE claimed under Regulation 25(2) of the 2024 Tariff Regulations for the 2024-29 tariff period along with the technical justification and cost-benefit analysis.
4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

